PAPERS LAID ON THE TABLE

VOTIFICATION PUBLISHING FURTHER AMENDMENTS IN REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES 1956.

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, I beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the Ministry of Law Notification S.R.O. No. 4163, dated the 31st December, 1957, publishing further amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library. See No. LT-532/58.]

THIRD ANNUAL REPORT OF THE HINDUS TAN ANTIBIOTICS (PRIVATE) LIMITED, POONA, FOR 1956-57.

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, p. copy of the Third Annual Report of the Hindustan Antibiotics (Private) Limited, Poona, for the year 1956-57, together with a copy of the Auditors' Report and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. See No. LT-536/58.]

NOTIFICATION PUBLISHING CERTAIN ALTERATIONS IN PART I OF SCHEDULE V TO THE COMPANIES ACT, 1956.

SHRI SATISH CHANDRA: I also beg to lay on the Table under subsection (3) of section 641 of the Companies Act, 1956, a copy of the Ministry of Finance (Department of Company Law Administration) Notification No. 8|159|56-PR, dated the 23rd December, 1957, publishing certain alterations in Part I of Schedule V to the Companies Act, 1956, [Placed in Library. See No. 537/58.]

THE REQUISITIONING

AND

ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL, 1958—continued.

MR. CHAIRMAN: Mr. Chanda, you were in the middle of your speech.

THE DEPUTY MINISTER OF .VORKS. HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Mr. Chairman, yesterday when we adjourned for the day I had already given the figures of the Government's requirt ments of office buildings and lands and I had also given the figures of the requisitioned properties still held by the Defence Ministry. Hon. Mem-bsrs from the other side wanted more detailed figures with regard to the requisitioning and acquisition of properties. I have them with me. Of course, I do not want to tire the House with too many details, but the broad outlines of the picture, I think, should satisfy the hon. Member. In Delhi, which includes Delhi and New Delhi, the number of buildings requisitioned .since 1952 is 163 and the number of buildings derequisitioned during this period is 346.

SHRI KISHEN CHAND (Andhra Pradesh): May I know the number of requisitioned buildings which were continuing before 1952?

SHRI ANIL K. CHANDA: **The** figures for Delhi are like this:

Number of buildings under requisitioned prior to the Act coming into force—(I am referring to the Act of 1952)—273.

Number of buildings de-requisitioned during 1952-57—12.

Number of buildings de-requisitioned during 1952-57—168 (including parts of the buildings).

Number of buildings under requisition as on the 1st January 1958—117.

That is, we started before 1952 which 273; it is now—117.